(ख) मीर (ग) लघ उचांग क्षेत्र म चंस्यागत क्ला की पर्याप्तता और संबंधित महा की जॉब करने के लिए लित्वत की नई भाषक सामति की रिपोर्ट के अनुसार जब अज में रुग्णना मुख्यतया इत... बातचित जनेक तमिया के कारण होती है के कि सीमित जिसीय संसाधन तथा मंगठनात्मक, विसीध तथा शबंधारमक इंगलता व विगेवली का सभाव । दन्यता के बाहरी भारण अनेकानेक हैं, जिनम ते मह्य ये इं-सच्या माल तथा विजले। बहित बना नितिष्टियों की उपलब्धता में कडिनाई होता, (3) नियमन संबंधी कठिमाइया, (3) ज्युण की अपर्याण्यना तथा देखें ये मिलना, (4) अमिक समस्याए (5) परियोजनत्वो ना दोषपुर्य मुल्याकन भीर (6) पत्रनाग जी सम्हलन) इंगालकरी की कसी/कामीदारी में जनकेद बाहेद से पादिन होते हैं इस प्रयोग पंयान्त माना व विलीय संख्यायता की अनवजब्धरा। महत्वपुर्ण नग-णों भे भ एक हे भो लय एमको में संगता हो। महाबा हता है।

नारतीत -िवर्ध तैमा के अनुसार, मार्थ, 1993 में माल तक आवेशनिक मेंत के वैकों के पास छथ् उद्योगों (जाभील उद्योग सहित) के कंक्षेत्रित कुल 30.40 काख ठक्षार खातों में में रुग्ण लघु औद्यारिक इल्लाइमों की संख्या 2.39 साख थी जो कुल का 7 9% पनता है।

## **Purchase from State Government**

404. SHRI VAYALAR RAVI; Will the PRIME MINISTER be pleased to state:

(a) whether Government have decided to give no preference to the public sector industries under the State Gov. ernmente in the matter of purchase for the Central Government requirements; and

iiM if so, the reasons therefor?

THE MINISTER OP STATE IN THI-MINISTRY OF INDUSTRY (SMT. KRISHNA SAJfl): (a) and (b)

The policy on purchase preforance

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announced by the Central Govemallows purchase preference to the Central Government public enter prises only when they deal with an other Central Government enterprise\* or a Central Government Depart-Ind Bed by the Central Government fot implementation *hy* Central Government public' enterprises cannot be ari'lied no StaLe Government enterprises.

## Inordinate delay in disposal of oases in Courts

40\$.. PROP. VIJAY KUMAR MAL~ HGTP. V i the PRIME MINISTER be pleased to state:

fa) whether the Chief Justice *fit* India has expre<sup>r</sup>;sesd anxiety and un-happiness over the inordinate delay in the disposal of cases in the courts including the tribunals and desired to bring about improvement in the dis. posal therein;

(b) if Btf, the sttps Government hsvc 'taken or propose to take in the

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(r) whether Government are not giving the benefit of the judgment of the Supreme Court given in any one case to other similar cases,

(d) if so the reasons therefor;

(e) the steps taken to  $ensur_e$  the application of the judgements in all such other similar cases to bring down the number of cases pending in the ccourts;

(f) whether there is any proposal to also advise <sup>th</sup>e Supreme Court to invariably state in their judgements if thai judgement ig to apply in other similar cases o obviate any doubt; and

## (g) if not, the reasons therefor?

THE MINISTER, OP STATE IN THE MINISTRY OP LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ):): (a) and (b) In order  $t_0$  consider the problem of arrears of cases In Courts and find out ways